

MEGHALAYA LEGISLATIVE ASSEMBLY

.....
BUDGET SESSION
LIST OF BUSINESS FOR –
FRIDAY, 26TH, MARCH, 2010
.....

GOVERNMENT BUSINESS

1. Questions.
2. Voting of Supplementary Demands.
3. (a) Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No.1) Bill, 2010.

(b) If leave be granted to introduce the Bill.
4. Shri. M.M.DANGGO, Minister in-charge Parliamentary Affairs to move:
“ That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.1) Bill, 2010 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
5. (a) Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.1) Bill, 2010 be taken into consideration.

(b) Consideration of the Meghalaya Appropriation (No.1) Bill, 2010 clause by clause.
6. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.1) Bill, 2010 be passed.
7. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to present the Budget Estimates for 2010-2011.
8. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to present the Vote-on-Account for 2010-2011.
9. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to move:
“That an amount not exceeding Rs. 1242, 56, 16,250/- (Rupees one thousand two hundred forty two crores fifty six lakh sixteen thousand two hundred fifty) only be granted to the Governor in advance to defray certain charges in respect of different departments during the first quarter of the Financial year beginning 1 st April, 2010 under grants shown in the On-Account Budget, 2010-2011.

10. (a) Dr. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (Vote-on-Account) Bill, 2010.

(b) If leave be granted to introduce the Bill.
11. Shri M.M.DANGGO, Minister in-charge Parliamentary Affairs to move:
“ That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (Vote- on-Account) Bill, 2010 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
12. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2010 be taken into consideration
13. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2010 be passed.
14. (a) Shri.M.M.DANGGO, Minister in-charge Parliamentary Affairs to move that the Meghalaya Legislators’ Salaries and Allowances (Amendment) Bill, 2010 be taken into consideration.

(b) Consideration of the Meghalaya Legislators’ Salaries and Allowances (Amendment) Bill, 2010 clause by clause.
15. Shri M.M.DANGGO, Minister in-charge Parliamentary Affairs to move that the Meghalaya Legislators’ Salaries and Allowances (Amendment) Bill, 2010 be passed.
16. Shri M.M.DANGGO, Minister in-charge Parliamentary Affairs to move:
“That the second proviso to sub rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Bill, 2010 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
17. (a) Shri. B.M. LANONG, Deputy Chief Minister in-charge Law to move that the Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Bill, 2010 be taken into consideration.

(b) Consideration of the Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Bill, 2010 clause by clause.
18. Shri. B.M. LANONG, Deputy Chief Minister in-charge Law to move that the Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Bill, 2010 be passed.

19. Shri M.M.DANGGO, Minister in-charge Parliamentary Affairs to move:
“That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Maintenance of Public Order (Amendment) Bill, 2010 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
20. (a) Shri B.M.LANONG, Deputy Chief Minister in-charge Law to move that the Meghalaya Maintenance of Public Order (Amendment) Bill, 2010 be taken into consideration.

(b) Consideration of the Meghalaya Maintenance of Public Order (Amendment) Bill, 2010 clause by clause.
- 21 Shri B.M. LANONG, Deputy Chief Minister in-charge Law to move that the Meghalaya Maintenance and Public Order (Amendment) Bill, 2010 be passed.
22. Dr. MUKUL SANGMA, Deputy Chief Minister in-charge Power to lay the Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2008-2009.
23. Prorogation/Adjournment Sine-die.
24. National Anthem.

Shillong
March 25th, 2010.

W.M. Rymbai
Secretary,
Meghalaya Legislative Assembly.